Hyderabad Bill

plete nonsense. We are not a nation of beggars so that we do research on any subject just because we are given money. It is outrageous, We are not going on begging for research projects. If at all it has ever happened, it will not happen at least as long as I am the Minister of Health. No project will be allowed unless I am convinced that it is in our national in-This gentleman is not Director of Health Services now. It may be his personal view. But to say that we are not interested in the resulis of the research because it is being paid for is an outrage and I strongly repudiate that.

Unfortunately, every time the debate comes up on the Demands for Grants. I am guillotined. I would like nothing better than to have more time, to get advantage of the views of the hon. Members and if at any time, time can be found for a debate on any aspect, I will not only not oppose it but I will welcome it and support it.

13.37 hrs

('OMMITTEE OF PRIVILEGES TENTH REPORT

DR. HENRY AUSTIN (Ernakulam): I beg to present the Tenth Report of the Committee of Privileges.

13.371 hrs.

UNIVERSITY OF HYDERABAD BILL.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURF (PROF. S. NURUL HASAN): Sir, I beg to move for leave to introduce a Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to provide for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a leaching University in the State of Andhra Pradesh and to prowith or incidental thereto"

The motion was adopted.

PRCI. S. NURUL HASAN, I introauce the Bill.

13.38. hrs.

MATTERS UNDER RULE 377

(1) REPORTED ATROCITIES ON HARIJANS
IN A VILLAGE IN MADHYA PRADESH

SHRI K. S. CHAVDA (Patan): Sir, I am thankful to you for permitting me to raise this very important and urgent matter under rule 377.

I am raising a shameful, barbaric and inhuman incident of repression on harijans at Bhadoli ka Ambah District, Madhya Pradesh. The General Secretary of the Bhartiya Harijan Adivasi Yuvak Sangh, Madhya Pradesh, has circulated a printed letter where he gives all the details. On 12th June 1974 some Thakurs and other caste Hindus in gathering decided to crush these harijans completely. On 13th July 1974 the matter was reported to the police. The Dy. S. P., Ambah and S. O. along with four constables rush to the said village. Instead of controlling the notorious mob and protecting harijans, they joined hands with Thakurs and allowed them free hand to loot the whole village. Within no time the belongings including ornaments and cash of villagers were snatched away and other properties were destroyed ruthlessly. The entire village was set on fire in the presence of police force. The widow of Kalyan Singh, Smt. Bithla Bai, running away with her belongings, was caught and thrown into the fire. She was burnt alive.

The entire village has been burnt into ashes and the Harijan inhabitants of the said village are still left without shelter and protection. It has been brought to notice that such harijans of nearby villages who render some help to the affected hari-

Jans have been warned that they will be taken to task and they will be ruined I say that the hon Home Minister should make a statement on this

SHRI JYOTIRMOY BOSU (Diamond Harbour). This is a very serrous matter. The Minister thould make the statement today. A harijan woman was burnt alive

SHRI K. S CHAVDA: This is a very serious matter. Once again, I say, the Home Minister, Shii Dikshit Ji, should make a statement on this as early as possible

Secondly, I have given a Call Attention regarding what recently happened in Ahmedabad..

MR SPEAKER: I allowed him only this.

SHRI K S CHAVDA: I request you to please ask the Home Minister to make a statement on that as early as possible

MR SPEAKER Yes.

(11) ISSUE OF ORDINANCES BY THE GOVERNMENT OF BIHAR

श्री मध्य लिमये (बांका) ग्राज मै सदन के मामने एक महत्वदूर्ण सर्वधानिक सवाल रखना चाहता हु। मेरे खयाल मे एक ग्रमें से बिहार राज्य और दूसरे राज्यों में भी यह होता होगा लेकिन मुझे इसकी निष्चित जानकारी नहीं है--पविधान की धारा 213 के नहन जो मध्यादेश जारी किए जाते है उनके बारे में अकसर ऐसा होता है कि उनको विधान सभा भौर विधान परिषद के सामने रख कर विधयकों के रूप में ग्रधिनियम या एक्ट के रूप मे पास करवाने के बजाय लैप्स होने दिया जाता है। कभी विधान सभा या विधान परिषद के सामने ये नही ग्राते हैं। लेप्स होने के बाद जब विधान मडल की बैठक स्थगित हो जाती है तो उन मार्डिनैंसिस को फिर से जारी किया जाता, रीडशू किया जाता है। लगातार ऐसा इन

प्रध्यादेशों के बारे में हुआ है। इस सिलसिलें में गृह मंत्री श्री राम निवास मिर्धा से मैंने बात की है भीर उन्होंने मुझे कहा है कि कोई दफा बिहार—सरकार को हम लोग लिख चुके हैं भीर हमने कहा है कि संविधान की मर्यादा के विपरीत यह है भीर भ्रापको ऐसा नहीं करना चाहिये लेकिन बिहार की सरकार बिल्कुल नहीं मुन रही है।

दो तीन संवैधानिक बाते भ्रापके मामने में रखा चाहता हू। क्या भ्रव समय नही भ्राया है कि यह मदन इन मामलों पर भ्रपनी तवज्जह दे भ्रीर मविधान की जो धाराय है उनका पालन राज्य सरकार से करावाए ? 213 धारा है भीर भ्रपने यहा 123 ह जो तकरीवन उमी की तरह है, थोडा बहुत फर्क है। लेकिन भ्रध्यादेशों के लिए एक स्थिति का होना जरूरी हो जाता है। इस में लिखा हुआ है

213 (1) If at any time, except when the Legislative Assembly of a State is in session, or where there is a Legislative Council in a State, except when both Houses of the Legislature are in session, the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action, he may promulgate such Ordinances as the circumstances prepar to him to require."

इस में एक शर्त है कि अगर राज्यपाल की यह राय है कि इस मामले में तत्काल कार्रवाई करनी चाहिये और विधान महल की बैठक नहीं च रही हैनों वह अध्यादेण जारी करता है। इसिडिएट ऐकशन का यह मतलब है कि पहले मौके पर, पहला अवसर मिलते ही विधान मडल के सामने यह अध्यादेश विधेयक के रूप में आना चाहिये और विधान मडल के द्वारा इसकी पुष्टि होनी चाहिये। हमारे यहां भी केन्द्र के द्वारा अध्यादेश जारी किये जाते हैं।